

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1031**

**TO BE ANSWERED ON THE 22ND NOVEMBER, 2016/AGRAHAYANA 1, 1938 (SAKA)
DEPORTATION OF ILLEGAL IMMIGRANTS**

1031. SHRI DHARAM VIRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any action has been taken to distinguish Indian citizens and illegal immigrants in the North Eastern parts of the country;

(b) if so, the details thereof;

(c) whether the Government has devised any procedure for deporting illegal immigrants to Bangladesh; and

(d) if so, the details thereof and number of persons deported so far?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a)&(b): Powers have been delegated to the State Governments/Union Territory Administrations for detection and deportation of illegal migrants under the Foreigners Act, 1946. 100 Foreigners Tribunals have been set up in Assam for detection and deportation of illegal migrants. The work of updation of the National Registrar of Citizens for distinguishing between Indian citizens and illegal immigrants is in progress in the North-Eastern state of Assam.

(c)&(d): Deportation of illegally staying foreign national is a continuous process. The powers of identification, detention and deportation of illegal foreign nationals including Bangladeshi nationals have been delegated to the State Government and Union Territories Administration under section 3(2)(c) of the Foreigners Act, 1946. As per available information, approximately, 40082 Bangladeshi nationals were deported during the period 2008-2015.